

FIR NO. 148/19
State vs. Gilin
U/s 420/34 IPC
PS Shakarpur

15.01.2021

Present : Ld. APP for the State through VC.

Sh. Akhil, Id. counsel for the accused through VC.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Gilin.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since long time. He has further submitted that accused has been falsely implicated in the present case. Further, the investigation has been completed and chargesheet has already been filed in the present case. Ld. counsel further submitted that co-accused Shanti has been granted interim protection from arrest by the Hon'ble Delhi High Court. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

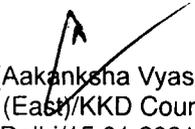
Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further case property has not been recovered yet and accused can commit similar offence in future.

Heard both the parties.

I have perused the contents of the FIR. The allegations against the accused are serious in nature in as much as it is alleged that the accused along with co-accused dishonestly and by deception induced the complainant to part with her gold earrings. However, as per reply of IO, investigation has already been completed in the present case and even chargesheet has also been filed. Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the entire facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 20,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

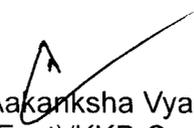
Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 2420/19
State vs. Raju Singh
U/s 379/411 IPC
PS Shakarpur

15.01.2021

Present : Ld. APP for the State through VC.
None for applicant/accused through VC.
Relist on 18.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 510/20
State vs. Unknown
U/s 279/338 IPC
PS Krishna Nagar
15.01.2021

Present : Ld. APP for the State through VC.

None for applicant through VC.

This is an application on behalf of applicant Subhash Chand Verma for release of DL on superdari. Reply of the application has been received. Same is perused. The present application stands allowed.

Let the DL of the applicant be released to the rightful owner upon retaining self attested and dated copy of the same.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakarshha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 027454/20
State vs. Not known
U/s 379 IPC
PS PIA

15.01.2021

Present : Ld. APP for the State through VC.

None for applicant present through VC.

The present application for release of vehicle bearing No. **DL-5SAK 5418 on** Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Amar Pal wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 462/20
State vs. Ravi @ Abhishek
U/s 380/454/411 IPC
PS Shakarpur

15.01.2021

Present : Ld. APP for the State through VC.
None for applicant/accused through VC.

This application for grant of bail u/s 437 Cr.P.C is forwarded by Jail Superintendent concerned on behalf of accused Ravi @ Abhishek.

Bail application perused. Reply filed by IO also perused.

It is stated that accused is in JC since 03.11.2020. Further, the accused has been falsely implicated in the present case and investigation of the present case has been completed. Further, the recovery shown from the accused, if any, is planted upon him. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the accused was apprehended by the complainant on the spot and the mobile phone of the complainant was also recovered from the possession of the accused.

Heard both the parties.

In the present case, the accused is in J/C since 03.11.2020. Case property in the present case has already been recovered and there is no co-accused who has to be apprehended. As per reply of IO, the investigation has been completed and no previous involvement of accused in any offence is disclosed by the IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Bail bond be furnished to the satisfaction of the jail superintendent. Copy of this order be also sent to the Jail Superintendent concerned for information to the accused.

Order be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 273/20
State vs. Abhishek @ Abhi
U/s 392/34 IPC
PS PIA

15.01.2021

Present : Ld. APP for the State through VC.
None for applicant/accused through VC.

This bail application u/s 437 Cr.P.C has been forwarded by the Jail Superintendent concerned for grant of bail to the accused Abhishek @ Abhi.

Bail application perused. Reply filed by IO also perused.

It is stated in the bail application that accused is in JC since 06.10.2020. Further, the accused has been falsely implicated in the present case and investigation of the present case has been completed. Further, he is the sole bread earner of his family. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future. Further the accused can threaten the complainant.

Heard.

In the present case, the accused is in J/C since 06.10.2020. Case property in the present case has already been recovered. As per reply of IO, investigation has been completed and chargesheet has already been filed Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 10,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Bail bond be furnished to the satisfaction of the jail superintendent . Copy of this order be also sent to the Jail Superintendent concerned for information to the accused.

Order be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East) KKD Court
Delhi/15.01.2021

FIR No. 523/13
State vs. Firoz @ Munnu
U/s 379/411/34 IPC
PS Krishna Nagar
15.01.2021

Present : Ld. APP for the State through VC.
None for applicant/accused through VC.

This application for grant of bail u/s 437 Cr.P.C is forwarded by Jail Superintendent concerned on behalf of accused Firoz @ Munnu.

Bail application perused. Reply filed by IO also perused.

It is stated in the bail application that accused is in JC since 30.09.2020. Further, the accused has been falsely implicated in the present case and investigation of the present case has been completed. Further, the recovery shown from the accused, if any, is planted upon him.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the stolen property of the present case has been recovered from the accused and accused can commit similar offence in future. Further, the bail application of the accused should be dismissed as the present accused was not appearing and was declared proclaimed offender by this Court on 22.07.2019 and there is every possibility that he will not appear in the Court in future during trial.

Heard both the parties.

In the present case, the accused is in J/C since 30.09.2020. The present FIR pertains to the year 2013 and chargesheet has already been filed in the court. Further, although it is correct that the accused was declared proclaimed offender by this Court on 22.07.2019. He has spent already more than three months in JC. Hence, in the interest of justice, the accused be released on furnishing personal bond to the satisfaction of Jail Superintendent concerned. Personal bond of the accused to be transmit to the Court at the earliest by the Jail Superintendent.

Accordingly, bail application disposed off.. Copy of this order be also sent to the Jail Superintendent concerned for information to the accused.

Order be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 271/20
State vs. Imran @ Irfan
U/s 25/54/59 Arms Act
PS PIA

15.01.2021

Present : Ld. APP for the State through VC.
None for applicant/accused through VC.

This bail application u/s 437 Cr.P.C has been forwarded by the Jail Superintendent concerned for grant of bail to the accused Imran @ Irfan.

Bail application perused. Reply filed by IO also perused.

It is stated in the application that accused is in JC since 02.19.2020. Further, the accused has been falsely implicated in the present case and investigation of the present case has been completed. Further, the recovery shown from the accused, if any, is planted upon him. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and accused can commit similar offence in future. Further the accused is a habitual offender.

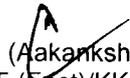
Heard.

In the present case, the accused is in J/C since 02.10.2020. Case property in the present case has already been recovered. As per reply of IO, investigation has been completed and chargesheet has already been filed Trial is likely to take time. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Bail bond be furnished to the satisfaction of the jail superintendent . Copy of this order be also sent to the Jail Superintendent concerned for information to the accused.

Order be uploaded on the Delhi District Court Website today itself.


(Akanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. SHD-KN-000089/20
State vs. Not known
U/s 379 IPC
PS Krishna Nagar

15.01.2021

Present : Ld. APP for the State through VC.

None for applicant in person.

The present application for release of mobile phone **OPPO F-11** on Superdari has been filed by the applicant.

Reply has been filed under the signature of IO, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.

(Asakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 15/21
State vs. Not known
U/s 279/337 IPC
PS PIA
15.01.2021

Present : Ld. APP for the State through VC.

Ld. Counsel for the applicant through VC.

The present application for release of vehicle bearing No. **UP-14BA-3288** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Raj Pal Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013** and **CRL. M.A. No. 16055/2013** decided on **10.09.2014** as follows:

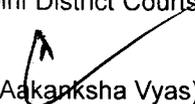
"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. The vehicle in question is no more required for investigation.
2. The mechanical inspection has been conducted and the vehicle in question was insured at the time of incident.
3. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
4. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
5. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
6. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
7. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No.0378/20
PS Shakarpur
U/s 419/392/34 IPC

15.01.2021

Present : Ld. APP for the State through VC.

Accused and surety along with Ld. Counsel through VC.

Bail record of the present case of accused Pawan shows that bail bond already accepted on 24.12.2012. Further, the bail bond has already been verified. Hence, the present bail bond stands accepted.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No.1697/20
PS Kalyanpuri

15.01.2021

Present : Ld. APP for the State through VC.
None for applicant through VC.

The present bail application of the accused forwarded by the Jail superintendent concerned which was received on the Court email ID. However, it pertains to PS Kalyanpuri. Hence, the present application be put up before the Court concerned on 16.01.2021.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 330/19
State vs. Kayyum
PS Shakarpur

15.01.2021

Present : Ld. APP for the State through VC.

None for applicant through VC.

No report received from the Jail superintendent concerned.

Issue fresh notice to the jail superintendent, Mandoli Jail to file reply to the present application on 16.01.2021.

Copy of this order be sent to the Id. Counsel for the applicant on his email ID and the same be uploaded on the Delhi District Court Website today itself. Copy of this order be also sent to the Jail superintendent concerned.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

E-FIR No. 29076/20
State vs. Gaurav Kumar
U/s 379 IPC
PS Krishna Nagar

15.01.2021

Fresh application for calling report from Jail superintendent
received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

Let report be called from Jail superintendent concerned
for 16.01.2021.


(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No. 000025/21
State vs. Unknown
U/s 379 IPC
PS Shakarpur

15.01.2021

Fresh application for release the vehicle on superdari, received
through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 16.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No.44/21
State vs. Yogesh Sharma
U/s 379/411/34 IPC
PS Shakarpur

15.01.2021

Fresh application for release the vehicle on superdari, received
through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 16.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No.508/2020
State vs. Sameer
U/s 392/34 IPC
PS Shakarpur

15.01.2021

2nd fresh application for grant of bail to the accused, received
through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 16.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No.621/20
State vs. Vikram Singh @ Vicky
U/s 379 IPC
PS PIA

15.01.2021

Fresh application for grant of bail to the accused, , received
through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 16.01.2021.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021

FIR No.31088/20
State vs. Unknown
U/s 379 IPC
PS Shakarpur

15.01.2021

Fresh application for calling status report from PS concerned ,
received through email.

Present : Ld. APP for the State through VC.

None for applicant through VC.

IO/ SHO PS concerned to file reply on 16.01.2021.

(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/15.01.2021